#### COURT-1

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

Appeal No. 236 of 2017 & IA No. 422 & 421 of 2017

Dated: 8<sup>th</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

### In the matter of:

TEAMEC Chlorates Ltd. .... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Rohit Rao. N

Mr. Mukund P. Unny

Counsel for the Respondent(s) : Mr. K. V. Mohan

Mr. K.V. Balakrishnan for R-1

Ms. Prerna Singh

Mr. Gautam Prabhakar for R-2

# **ORDER**

# I.A. No. 422 of 2017

(Appl. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant. For the reasons stated in the application, the application is allowed.

## **Appeal No. 236 of 2017**

Admit. Issue notice to the Respondents returnable on 14.09.2017. Mr. K.V. Balakrishnan takes notice on behalf of Respondent No.1 and Ms. Prerna Singh takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 06.09.2017 after serving copy on the other side.

List the matter on <u>14.09.2017</u>.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/tpd